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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ MAT.APP.(F.C.) 237/2019, CM APPL. 40652/2019, CM APPL. 40653/2019, CM APPL. 40655/2019,

CM APPL. 40656/2019, CM APPL. 7301/2021

NEENA SINHA

JYOTI KALASH

..... Appellant

Through: versus

..... Respondent

Through:

ugh: Mr. Atul Kumar and Mr. Abhimanyu Sharma, Advocate.

Appearance not given.

CORAM: HON'BLE MR. JUSTICE SURESH KUMAR KAIT HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

<u>ORDER</u> 24.08.2023

1. On 24.05.2023 learned counsels for the parties sought and were granted adjournment to explore the possibility of amicable settlement of the dispute and the matter was accordingly directed to be notified for today.

2. Learned counsel appearing on behalf of the respondent on instructions from the respondent is present in the Court and states that after 24.05.2023 there was no talk even for a day. However, three days before learned Counsel for the respondent made a call to Mr. Bhupesh Advocate who is the counsel of the appellant in the Trial Court. However, there is no talk with the appellant as well as the respondent.

3. The present appeal is of 2019 and the parties are residing separately since 2006 and the marriage between the parties has been dissolved vide decree dated 30.03.2019.

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4. Today learned Counsel appearing on behalf of the appellant seeks one week adjournment and is granted on the ground that mother of learned Counsel Mr. Amit Khemka is admitted in the hospital.

5. Renotify for '*final hearing*' on 11.09.2023 at 2:30 P.M.

6. Parties are directed to file written submissions along with the case law relied upon by them, within seven days from today.

7. It is made clear that if the parties fail to file the written submissions, the Court shall proceed in absence of the submissions to be filed.

SURESH KUMAR KAIT, J

NEENA BANSAL KRISHNA, J

AUGUST 24, 2023/va

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